

**Decision on Pay Scales of Shunters**

2086. SHRI JAGANNATH MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have taken any decision in regard to the pay scales of different categories of Shunters; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) and (b). On the basis of the recommendations of the Third Pay Commission, the following scales of pay have been allotted to Shunters:

	Existing scale of pay	Revised scale of pay
	Rs.	Rs.
Steam Shunter 'A'/ Diesel Shunter/ Electric Shunter.	130—200	290—400
Steam Shunter 'B'/ Diesel Shunter/ Electric Shunter.	130—158	290—350

The question of further revision of pay scales for Shunters as a result of an Award of the Board of Arbitration (under the J.C.M.) is receiving consideration.

**Legal aid to poor**

2087. SHRI SOMNATH CHATTERJEE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any scheme has since been drawn up or finalised for providing legal aid to the poor; and

(b) if so, the nature and extent of relief proposed to be given and the probable date of the implementation of the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. SAROJINI MAHISHI): (a) No, Sir.

(b) Does not arise.

**Railway line between Chamarajanagar and Sathyamangalam (Southern Railway)**

2088. SHRI S. M. SIDDAYYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the construction of railway line between Chamarajanagar and Sathyamangalam in Southern Railway will be taken up during the Fifth Five Year Plan; and

(b) if so, the salient features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Proposals for the Fifth Plan have not yet been finalised. However, earlier survey reports for this line have revealed that the level of traffic on the line would not be sufficient to justify its construction and it would not be financially viable. Due to paucity of funds, it will be difficult to take up the proposal in the near future.

(b) Does not arise.

**Rock Phosphate Deposits found in Mussoorie**

2089. SHRI SHRIKISHAN MODI: SHRI D. D. DESAI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether huge reserves of rock phosphate deposits have been found by Pyrites, Phosphate and Chemicals Limited in Mussoorie region recently;

(b) whether exploitation of these reserves has been undertaken;

(c) if so, the result thereof; and

(d) if not, reasons for the delay in exploitation of these reserves?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) According to an assessment by the Geological Survey of India, about 18 million tonnes of rock phosphate may be available in the Mussoorie region.

(b) to (d). Exploitation of these mines have been taken in hand by the Pyrites, Phosphates & Chemicals Ltd., a public sector undertaking, under this Ministry and about 10,000 tonnes per annum are being mined presently. Proposals have been formulated for increasing production to 60,000 tonnes per annum, but no final decision has been taken.

#### Shortage of petrol, diesel and kerosene in Rajasthan

2090. SHRI SHRIKISHAN MODI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether there has been acute shortage of petrol and diesel oil in Rajasthan during the last quarter;

(b) if so, Government's reaction thereto; and

(c) steps taken by the Central Government to supply the quota fixed for the State?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) There have been no reports of any shortage of petrol or diesel oil in Rajasthan during the last quarter.

(b) Does not arise in view of (a) above.

(c) No quotas of petrol or diesel oil are being allocated State-wise. Supplies of these products are at present free according to demands.

#### Supply of furnace oil to industrial units in Rajasthan

2091. SHRI SHRIKISHAN MODI: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the procedure laid down for giving furnace oil to established users and industrial units in Rajasthan; and

(b) whether Indian Oil Corporation is not releasing furnace oil to small scale industrial units of Rajasthan?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI):

(a) Established consumers of furnace oil are entitled to draw supplies from their supplying companies. In making supplies a 10 per cent cut is however being applied over 1973 off takes in the case of 33 priority industries and 20 per cent cut in the case of all other industries. For any additional requirements, the parties have to apply to allocation sub-committee of the Standing Committee on Furnace Oil headed by Secretary and Director General Technical Development. After the approval of the Sub-Committee necessary authorisation is given to the oil companies for release of additional quantities.

A bulk quota is also placed at the disposal of State Governments with effect from 1-7-1974 to meet the requirements of small scale units and State enterprises which are not registered with any Central sponsoring authority. The State Governments are to set up their own mechanism for allocation of this quota. For Rajasthan, an allocation of 10,403 Kls. has been made for this purpose for the current year.

(b) I.O.C. is releasing furnace oil to all customers as per their entitlement based on 1973 offtake/allotment made by Standing Committee on Furnace Oil, IOC is also releasing furnace oil to customers to whom allocation has been made by the State Committee.